



**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

Hearing by Video Conferencing

**Contempt Petition No. 060/00013/2020 in
O.A. No.060/00631/2017**

Chandigarh, this the 27th day of September 2021

HON'BLE SH. SURESH KUMAR MONGA, MEMBER (J)

(Through video conference from Central Administrative Tribunal Chandigarh Bench)

HON'BLE SH. RAKESH KUMAR GUPTA, MEMBER (A)

(Through video conference from Central Administrative Tribunal Bangalore Bench)

Narinder Kaur aged about 62 years (Retired KKK Coach), w/o Sh. Pritpal Singh, resident of H. No. 5819, Sector 38 West Chandigarh.

....Petitioner

(BY: None)

Versus

Sandip Mukand Pradhan, Director General Sports Authority of India, Jawahar Lal Nehru Stadium, East Gate, Lodhi Road Complex, New Delhi through its Director General - 110002.

... .Respondent

(BY: Sh. P.C. Goyal, Advocate)

O R D E R(Oral)

Per: SURESH KUMAR MONGA, MEMBER (J):

1. Sh. P.C. Goyal, learned counsel for the respondents, at the very outset, while drawing our attention towards an order dated 01.07.2020 issued by the respondents, stated that the order dated 09.04.2019 passed by this Tribunal in Original



Application No. 060/00631/2017 has already been complied with and therefore, nothing survives in the present Contempt Petition.

2. In view of the above statement made by Sh. Goyal, the Contempt Petition is disposed of as having been rendered infructuous.

3. Rule of the Court is discharged.

(RAKESH KUMAR GUPTA)
MEMBER (A)

(SURESH KUMAR MONGA)
MEMBER (J)

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